

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00468/2018

Dated Monday the 9th day of April Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

C.Murugan,
No. 4/70, Perumal Koil Street,
Kalvoy,
Thathankulam 628622.Applicant

By Advocate M/s. S. Arun

Vs

1.Union of India rep by,
Chief Postmaster General,
Office of the Chief Postmaster General,
Chennai 600002.
2.The Senior Superintendent of Post Offices,
Tuticorin Division,
Tuticorin 628008.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To set aside Memo No. B2/Misc/Dlgs dated 30.01.2017 passed by the 2nd respondent and consequently direct the respondents to induct applicant under Old Pension Scheme in terms of CCS(Pension) Rules, 1972 after considering his Gramin Dak Sevak service at the rate of 5/8 for the period spent in Gramin Dak Sevak post till his retirement for the purpose of pension calculation and pass such other orders as are necessary to meet the ends of justice."

2. It is submitted that the applicant was appointed as a Gramin Dak Sevak on 02.04.1988. He made a representation on 27.01.2017 referring to the order of Principal Bench in OAs 749/2015 and batch for counting his services rendered as GDS for pensionary benefits. He is aggrieved by the order dt. 30.01.2017 rejecting his request. Hence, he has filed this OA.

3. Mr. K. Rajendran appears and takes notice for the respondents. He submits that a Writ Petition filed against the order of the Principal Bench dt. 17.11.2016 in OAs 749/2015 and batch cases is pending before the Hon'ble High Court of Delhi. He seeks time for filing reply.

4. On perusal, it is seen that the impugned order dt. 30.01.2017 is non-speaking. There is no reference to the order of the Principal Bench (supra) referred to by the applicant in his representation.

5. Therefore, to meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 2nd respondent to reconsider the representation of the applicant dt. 27.01.2017 in

accordance with law and pass a reasoned and speaking order thereon, inter alia, keeping in mind the order of the Principal Bench dt. 17.11.2016 in OA Nos. 749/2015 and batch cases (supra) within a period of two weeks from the date of receipt of a certified copy of this order.

6. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
09.04.2018

SKSI